## **Directorate General of Foreign Trade Udyog Bhawan DES-V Section**

## Minutes of NC-V Meeting due for 02.06.2011 but actually held on 09.06.2011

The Meeting No. 9/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 02.06.2011 but actually held on 09.06.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2 Sh. Nandlal, Sr. D.O		DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	MSME
5	Sh. J.D.Giri, Nominee, AEPC	AEPC
6 Sh. Pradip Kumar, F.T.D.O		DGFT

At the outset the Minutes of NC Meeting No.07/AM12 dated 19.05.2011 and Meeting No.8/AM12 dated 26.05.2011 were ratified. Thereafter agenda for Meeting No. 9/AM12 dated 02.06.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

: 9/84-ALC3/2011 **MEETING DATE**: 02.06.2011 MEETING NUMBER

	'	Meet No/Date:9/84-ALC3/2011 02.06.2011	Status: Approved
HQ File :01/84/050/00390/AM11/		Lic.No/Date:0510286681 23.03.2011	

Decision: The Committee considered the case as per agenda and after deliberations decided to fix the adhoc norms against the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/12/2011-12/Hosy. dated 09.06.2011 as detailed below: -

S.	Export Product	Export Product Export Import Item		Qty. allowed		
No		Qty.		-		
1	Ladies top made of 55%	1450	55% rayon 45%	117 grams/Pc		
	rayon 45% cotton dyed	Pcs	cotton dyed	(total 170 kgs		

1		woven fabric, GSM-52+/- 10% (Style No. 828885)		woven fabric, GSM-52+/- 10%	for 1450 Pcs)
	2	Ladies top made of 55% rayon 45% cotton bleached woven fabric, GSM-52+/-10% (Style No. 828885)	2680 Pcs	55% rayon 45% cotton bleached woven fabric, GSM-52+/-10%	`
	3	Ladies top made of 55% rayon 45% cotton printed woven fabric, GSM-52+/-10% (Style No. 828886)	2200 Pcs	55% rayon 45% cotton printed woven fabric, GSM-52+/-10%	(total 284 kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/5/84-ALC3/2011		02.06.2011	Status: Approved
HQ File :01/84/050/00018/AM12/	RLA File :05/23/040/00018/AM12/	Lic.No/Date:0510288353 20.04.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

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	S. No	Export Item	Export	Import item	Qty. allowed
	No		Qty.		
	1	Ladies dress made of 70%		70% cotton 30%	12669 Sq mtrs.
		cotton 30% silk printed		silk printed woven	

	woven fabric, GSM-41+/-	fabric, GSM-41+/-			
	10% (Style No. 846373)	10%			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

Case No.:7/5/84-ALC3/2011	Party Name: ADIGEAR INTERNATIONAL	Meet No/Date:9/84-ALC3/2011 02.06.2011	Status: Rejected
HQ File :01/84/050/00021/AM12/	RLA File: 05/23/040/00023/AM12/	Lic.No/Date:0510288562 21.04.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the description of import item No. 1 and 3 'Greige fabric' is mentioned but on export item No. 1 and 3, same has not been mentioned. Against export item No.2, nowhere it is reflected as to whether taffeta is used or not as mentioned against import item No. 2. Further, firm have neither given manufacturing process nor CAD/CAM, drawing, design, calculation sheet etc in this case. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.

RA may take suitable consequential action accordingly.

Case No.:9/5/84-ALC3/2011		Party Name:GAURAVINTERNATIONAL	Meet No/Date:9/84-ALC3/2011 02.06.2011	Status: Approved
	HQ File :01/84/050/00023/AM12/		Lic.No/Date:0510288968 28.04.2011	
Decision : The Committee considered the case as per agenda alongwith other relevant papers ar				

deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

	S.	Export Item	Export	Import item	Qty. allowed
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	No		Qty.		
4	1	Ladies shirt (full sleeve) made of 60% cotton 40% silk dyed woven fabric, GSM-45+/-10% (Style No. 93028)	Pcs	60% cotton 40% silk dyed woven fabric, GSM-45+/-10%	8937.5 Sq mtrs.
	2	Ladies jacket with pocket made of 60% cotton 40% silk dyed woven fabric, GSM-45+/-10% (Style No. 93913)	Pcs	silk dyed woven	No CAD/CAM, measurement, calculation sheet etc given. Hence disallowed.
	3	Ladies top made of 60% cotton 40% silk dyed woven fabric, GSM-45+/-10% (Style No. 93912)		60% cotton 40% silk dyed woven fabric, GSM-45+/-10%	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

				Party Name:GA	URA V INTERNA		Meet No/Dat 02.06.2011	te:9/84-ALC		Status: Approved
							Lic.No/Date:0510291083 19.05.2011			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and deliberations in consultation with the representatives of technical authorities present in the meeting decide ratify the Advance authorization issued in this case as detailed below: -									
	)	S.	Export Item	Export	Import item		Qty. allov	ved		
		No 1	Ladies top made of 100%	Qty. 6 9750	100%	cotton	12480	Sq		

cotton printe	d woven	Pcs	printed	woven	mtrs.		
fabric, GSN	1-78+/-10%		fabric,	GSM-78+/-			
(Style No. 3Z 19	40)		10%				
bo D A shall be advise	d to take no	00000010	otion oubi	act to complic	and of other you	al conditions	

| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		1 -	Meet No/Date:9/84-ALC3/2011 02.06.2011	Status: Deferred
$\ _{6}$	HQ File :01/84/050/00045/AM12/		I	Defer Date:07.07.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 07.07.2011.

Case No.:3/9/84-ALC3/2011	Meet No/Date:9/84-ALC3/2011 02.06.2011	Status: Approved
HQ File :01/84/050/00046/AM12/	Lic.No/Date:0510291370 23.05.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

ratify the 7 taxanee dather Education reduced in this educate dedicated below.					
S.	Export Item	Export	Import item	Qty. allowed	
No		Qty.			
1	Carded woollen blended yarn containing 80%	130000 Kgs.	Undyed blended fibre containing 80% wool, 20% nylon	141440 Kgs.	
	wool, 20% nylon		Spinning Oil	1300 Kgs	
	packed in 37961		Plastic dye centrers (total	37961 Nos.	

	Pcs of plastic dye	No. of plastic dye centres	(net to net)	
	centres	<b>– 37961)</b>		
The R.	A. shall be advised to	take necessary action subject to compl	ance of other usu	al conditions.

			Meet No/Date:9/84-ALC3/2011 02.06.2011	Status: Deferred
$\ _{8}$	HQ File :01/84/050/00047/AM12/		Lic.No/Date:0510291460 24.05.2011	Defer Date:07.07.2011
	Decision: The Committee consider that copy of application has not be	·		

	Case No.:5/9/84-ALC3/2011	1	Status: Deferred
9	HQ File :01/84/050/00048/AM12/		Defer Date:07.07.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 07.07.2011.

	Case No.:6/9/84-ALC3/2011	Meet No/Date:9/84-ALC3/2011 02.06.2011	Status: Deferred
10	HQ File :01/84/050/00049/AM12/	Lic.No/Date:0510291475 24.05.2011	Defer Date:07.07.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on

07.07.2011.

07.07.2011.

	Case No	.:7/9/84-ALC3/2011	Party Nan LIMITED	me:EVINIX INDUSTRIES	Meet No/Date:9/84-A	LC3/2011	Status: Approved
	HQ File :01/84/050/00050/AM12/			:05/23/040/00067/AM12/	Lic.No/Date:051029149 24.05.2011	91	
11	deliber to ratif	rations in consulta	ition with the re	d the case as per age epresentatives of tech sued in this case on	nical authorities pres	ent in the	meeting decided
	S. No	Export Item	Export Qty.	Import item	Qty. allowed		
	1	Jackets	147294 Pcs	Zippers in assorted colours and assorted sizes	147294 Nos.		
	The R.	A. shall be advise	d to take nece	ssary action subject to	compliance of other	usual cond	ditions.

		Meet No/Date:9/84-ALC3/2011 02.06.2011	Status: Deferred
12	HQ File :01/84/050/00051/AM12/	Lic.No/Date:0510291535 25.05.2011	Defer Date:07.07.2011
II	Danisiana Tha Oamasida	 	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 07.07.2011.

## Manual agenda cases

Case No.38	M/s Welspun India Ltd., New Delhi
NC No.9/AM12	F.No.01/84/162/481/AM11/DES-V
Dated 02.06.2011	DEPB claim under S.No. 68 (89 – Textile Group) on export of
	rugs falling under Chapt/57 – reg.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and representatives of technical members, who have also attended the DEPB Committee meeting wherein recently this case was considered. It was stated that the SION for Carpet is J-119 or so. Further, it was also observed that applicant firm have sought personal hearing before NC meeting to be held on 16.06.2011. Hence, it was decided to defer the case for re-listing on 16.06.2011.

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